

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 33 /2007
This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

B.P. Asthana, son of M.P. Asthana, aged about 61 years, resident of Labour colony Malviya Nagar, Lucknow.

Applicant.

By Advocate: None

Versus

1. Union of India through General Manager, Northern Railway Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway Moradabad Division, Moradabad.

Respondents.

By Advocate: Sri N.K. Agrawal

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

Heard the counsel.

The grievance of the applicant is for payment of T.A. for the period 1999-2003 which has been resisted by the learned counsel for the respondents on the ground that record has not been preserved for more than 10 years. Accordingly, O.A. is disposed of that in the event the applicant submits a proof of being entitled for T.A., the same shall be considered by the respondents and appropriate action in law may be taken for redressal of the grievance by speaking order to be passed within a period of two months. No costs.


(Shankar Raju)
Member (J)

HLS/